GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:72 ANSWERED ON:26.07.2010 NON-COMPLIANCE OF ORDERS Alagiri Shri S. ;Laguri Shri Yashbant Narayan Singh

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the number of prosecution cases registered against the employers under section 29 of the Industrial Dispute Act, 1947 for not implementing the Award/Order of the Central Government Industrial Tribunals (CGIT)/Labour Court during each of the last three years and the current year, State-wise; and

(b) the number of employers/organisations penalized as a result thereof during the said period, State-wise and year-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a): The information relating to number of prosecutions sanctioned under section 29 of the Industrial Disputes Act, 1947 against the employer falling in the Central Sphere (State-wise) for non implementation of the award of the Central Industrial Tribunal/Labour Court is given as under:

Delhi 5 3 - -Rajasthan 4 - 1 -Assam 1 - 1 -Bihar 14 15 6 3 Maharashtra 3 3 - -Karnataka 4 - - -Orissa 1 3 2 8 Tamilnadu 2 - - -Gujarat - 1 4 -

States 2007 2008 2009 2010 (Jan to June 2010)

Chandigarh U.T. - 1 1 -

Uttarakhand - - 2 -

(b): The information is being collected and will be laid on the Table of the House.